

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Court – I)**

**Appeal No. 178 of 2010**

**Dated: 8<sup>th</sup> February, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Jaiprakash Power Ventures Ltd.**

**...Appellant(s)**

**Versus**

**Himachal Pradesh State Electricity  
Regulatory Commission & Anr.**

**....Respondent(s)**

Counsel for the Appellant (s) : Mr. S.B. Upadhyay, Sr adv. with  
Mr. Pawan Upadhyay  
Mr. Jayesh Gaurav

Counsel for the Respondent(s) : Mr. R.K. Mehta, Sr. Adv  
Mr. Antaryami Upadhyay for R.2  
Mr. David A.  
Ms. Shikha Ohri for HPERC

**ORDER**

The learned counsel for the respondent has been directed to file memo with regard to payments made so far. Accordingly, he is directed to file the said memo on or before 22<sup>nd</sup> February, 2012.

Post the matter for reporting compliance on **22.02.2012 at**  
**2.30 p.m.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/ak**